

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.113  
CP(IB)/14(AHM)2023

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Jindal (India) Limited  
V/s

Kunal Structure (India) Private Limited

.....Applicant

.....Respondent

**Order delivered on 19/05/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Iqra Khan, Advocate a.w. Mr. Shyam Kumar  
Advocate  
For the Respondent : Mr. Dhurvin Dossani, Advocate

**ORDER**

Learned counsel for the respondent Mr. Dhruvin Dossani appears and states that filing of reply got delayed and they have filed interlocutory application seeking condonation of delay in filing reply along with the reply. The said IA has been served on the other side but it is yet to be listed.

List for hearing on 25.07.2023.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**